

C. A. T. Bench, JAIPUR

Date of Order

AO. 872/89

Orders

(10)

27.8.92

Mr. J.K. Kaushik

- Counsel for the Applicant.

Mr. R.N. Mathur

- Counsel for the Respondents.

The learned counsel for the respondents has been directed to produce, at the next day of hearing, the record relating to the selection made in pursuance to letter at Annexure A-6 and appointments made vide Annexure A-1. To come up for admission and disposal at the admission stage on 23.9.92.

(B.B. MAHAJAN)
Administrative Member

(D.L. MEHTA)
Vice-Chairman

Rejoinder not filed
(42)
21/9

23/9/92.

None present on behalf of the parties due to advocate strike, the case may be listed on 15/10/92 for admission and disposal at admission stage.

(B.B. MAHAJAN)
Administrative Member

(D.L. MEHTA)
Vice-Chairman

Rejoinder not filed & record not produced
(42)
12/10

15/10/92.

The case has been disposed of by a separate order.

(B.B. MAHAJAN)
Administrative Member

(D.L. MEHTA)
Vice-Chairman

Vide No. 6020 dated 6-11-92

Case placed in AB 71/89 decided on 15/10/92